



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ४, अंक २८ ]

शनिवार, ऑगस्ट ४, २०१२/श्रावण १३, शके १९३४

[ पृष्ठे २, किंमत : रुपये १८.००

असाधारण क्रमांक ४३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Motor Vehicle Tax (Amendment) Act, 2012 (Mah. Act No. XIV of 2012), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XIV OF 2012.

*(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 4th August 2012.*

An Act further to amend the Bombay Motor Vehicles Tax Act, 1958.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Bombay Motor Vehicles Tax Act, 1958, for the purposes hereinafter appearing ; and, therefore, promulgated the Bombay Motor Vehicles Tax (Amendment) Ordinance, 2012, on the 26th June 2012 ;

Bom.  
LXV of  
1958.

Mah.  
Ord. VI  
of 2012.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Sixty-third Year of the Republic of India as follows :—

- Short title and commencement. 1. (1) This Act may be called the Bombay Motor Vehicles Tax (Amendment) Act, 2012.  
(2) It shall be deemed to have come into force on the 26th June 2012.
- Amendment of section 3 of Bom. LXV of 1958. 2. In section 3 of the Bombay Motor Vehicles Tax Act, 1958 (hereinafter referred to as " the principal Act "), in sub-section (1D), in clause (c), after sub-clause (ii), the following proviso shall be added, namely :—  
" Provided that, such one time tax at twice the rate under sub-clause (i) or (ii) shall not exceed 20 per cent. of the cost of the vehicle."
- Amendment of THIRD SCHEDULE of Bom. LXV of 1958. 3. In the THIRD SCHEDULE appended to the principal Act, in PART I, in column (2), in clause (3),—  
(a) after the words, brackets and letters " Compressed Natural Gas (CNG) " the words, brackets and letters " or Liquefied Petroleum Gas (LPG) " shall be inserted ;  
(b) after the words and letters " fitted with CNG Kit " the words and letters " or LPG Kit " shall be inserted.
- Repeal of Mah. Ord. VI of 2012 and saving. 4. (1) The Bombay Motor Vehicles Tax (Amendment) Ordinance, 2012, is hereby repealed.  
(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.